

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-III**

**ITEM No. 318**

IA-6525/2023, IA-5220/2023, IA-4662/2022,

**In**

**IB-883(ND)/2020**

**IN THE MATTER OF:**

M/s. Synergy Property Development Services .... Petitioner/Applicant  
Pvt. Ltd.

Vs.

M/s. Logix City Developers Pvt. Ltd. .... Respondent

**Order under Section 9 of the Insolvency and Bankruptcy Code, 2016**

**Order delivered on 03.07.2024**

**CORAM:**

**SHRI BACHU VENKAT BALARAM DAS**  
**HON'BLE MEMBER (JUDICIAL)**

**SHRI ATUL CHATURVEDI,**  
**HON'BLE MEMBER (TECNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the Petitioner : Mr. Deepak Somani, Mr. Anurag Ojha, Mr. Amit Garg , Mr.  
Kartik Pandey, Mr. Gaurav Srivastava, Mr. Ali Bin Saif, Mr.  
Deboleena Dutta

Adv.

For the Respondent : Ms. Apoorv Agarwal Adv.

For the Liquidator : Ms. Prachi Darji Adv.

**ORDER**

Due to paucity of time, the matter is adjourned to **26.07.2024.**

-sd-

**(ATUL CHATURVEDI)**  
**MEMBER (TECHNICAL)**

Malik